

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **20.07.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/403/CHE/2021 IN IBA/312/2019

NAME OF PETITIONER : A R Ramasubramania Raja (RP) of  
M/s Well Knit Apparels Pvt Ltd

NAME OF RESPONDENT : C R Badrinath & Another

SECTION : Rule 11 of NCLT Rules 2016

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**ORDER**

The Applicant is represented by Mr. A.G. Sathiyarayanan, Advocate through video conferencing platform.

This Application is filed claiming the cost of the CIRP from the 1<sup>st</sup> Respondent. However, the CIRP which was admitted by this Adjudicating Authority was subsequently dismissed by the Hon'ble NCLAT.

The R2 is represented by Mr. C. Suraj, Advocate through video conferencing platform who undertakes to file vakalath and counter on behalf of R2.

Learned Counsel for R2 states that in the connected matter against the order of dismissal passed by the Hon'ble NCLAT a Civil Appeal No.3187/2021 has been filed before the Hon'ble Supreme Court and it is pending for disposal.

The R1 is represented by Mr. R. Sivaraman, Advocate through video conferencing platform who undertakes to file vakalath and counter in the matter.

The R1 and R2 are permitted to file their counter after serving copies of the same to the Applicant on or before the next date of hearing.

List this matter on **07.09.2021** for filing counters and disposal.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)